THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY, ELECTRONICS SCIENCE AND TECH-NOLOGY AND SPACE (PROF. SHER SINGH): (a) The posts of Secretary, Department of Science and Technology and Director General, Council of Scientific and Industrial Research have been combined and Prof M.G.K. Menon has been appointed against this combined posts.

(b) The question of tenure of ap pointment of Prof. M. G. K. Menon as Secretary Department of Science and Technology, and Director General, Council of Scientific and Industrial Research, is under consideration.

(c) He is not holding charge of any additional post either in Government or in any other semi-Government or ganisation.

# Manufacturing and marketing of tubes and pipes by the Indian Tubes Company

347. SHRIMATI SUSHILA SHANKAR ADIVAREKAR: Will the Minister of INDUSTRY be pleased to state:

(a) since when the Indian Tubes Company is manufacturing and mar keting tubes and pipes;

(b) whether of late this company has started branding its products with the Tata lebels;

(c) whether the public financial institutions hold large equity shares in the Indian Tubes Company; and

(d) whether this company has been given monopoly for production of seamless tubes required by petroleum, heavy electrical and nuclear industries? THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) Since 1956, Indian Tube Company are engaged in the manufacture and sale of steel pipes and tubes.

(b) and (c). The information is being collected and will be laid on the Table of the House.

(d) No, Madam, BHEL, a public sector undertaking, has been given licence for the manufacture of 40 000 tonnes of seamless steel tubes and it is expected to complete the project during the third quarter of this year. In addition, Nuclear Fuel complex, Hyderabad, under Department of Atomic Energy\_ have completed a project to produce additional 2,000 tonnes of stainless steel seamless tubes and are in an advanceed stage of implementing their project to produce 24,000 tonnes of seamless alloy steel tubes.

#### **Consultants in the Planning Commission**

348. SHRIMATI SUSHILA SHANKAR ADIVAREKAR: Will the PRIME MINISTER be pleased to state the particulars with regard to general qualifications and specialisation, date of joining, mode of selection and remunerations; etc. of persons holding various positions of consutants in the Planning Commission?

THE MINISTER OF STATE IN THE PLANNING MINISTRY OF FAZLUR (SHRI RAHMAN): The Consultancy Scheme in operation in the Commission Planning envisages the engagement of experts in a variety of disciplines as non-official Consultants for undertaking specific studies which are of current interest to the Planning Commission, but which cannot ordinarily be undertaken in the Commission's Divisions as part of their day-to-day work. These experts and scholars are not appointed against regular posts. They can be whole-time or part-time, depending upon the nature of work. In re-

# 95 Written Answers

turn for their services, these Consultants are paid a monthly fee, subject to a ceiling of Rs. 3,000 p.m. Selections of experts for these Consultancy assignments are usually made from Universities, Research Institutions and Scientific and Technical bodies. At present there are 29 Consultants working in the Planning Commission, including 2 who are working in honorary capacities. For others, Fees have been fixed according to their qualifications. These Consultants have varied specializations. Their period cf work in the Commission is normally up to one year, but may be extended, if needed, with the concurrence of the Ministry of Finance. A Statement indicating the detailed particulars of the Consultants presently working in the Planning Commisison is annexed. [See Appendix CIX, Annexure No. 16].

[RAJYA SABHA]

### Fixation of rateable value of premises owned by private individuals by DMC

349. SHRI KHURSHED ALAM KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Municipal Corporation of Delhi has started fixation of rateable value of properties on the basis of annual rental value (i.e. 1i Ox 8J per cent of the cost of land and the cost of construction as on the date of commencement of construction) as provided in Rules 6A(2)(b) of the Delhi Rent Control Act, 1958 in adherence to the Supreme Court's Judgement in Smt. Padma Devi's case (AIR 1962-SC-151) and M.N. Soi's case (Civil Appeal No. 541 of 1976 dated the 24th September, 1976);

(b) if not, what are the reasons therefor;

(c) whether the said Corporation are using arbitrary and discretionary methods leading to fixation of rate able value of the premises owned by private individuals at a higher or lower amount than what is admissible under law; (d) whether a number of representations have been received from house owners in Delhi in this behalf for non-compliance of the said rules by the Corporation; and

(e) if so, what is the reaction of Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI s-D. PATIL): (a) to (e). A statement is attached.

# Statement

According to the Municipal Corporation of Delhi, the assessment is being made on the basis of standard rent if fixed by the Rent Controller, failing which on the basis of actual agreed rent derived by the Property. In cases, where the properties are self-occupied, the assessment is made on the cost-cumconstruction method provided the assessees are able to furnish satisfactory evidence regarding the total expenses incurred on construction and the market price of land at the time of commencement of the construction. In cases, where such an information is not forthcoming the assessment is made on comparative basis as per section 9(4) of the Delhi Rent Control Act. This mode of assessment is considered in conformity with the provisions of DMC Act. A number of representations have been received from the house owners in Delhi in this behalf and in all cases the representations have been apprised of the method of assessment which is legally correct

## Enquiry against Andaman and Nicobar administration officials for emergency excesses

350. SHRI JAGDISH PRASAD MATHUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the officers of the Andaman & Nicobar Islands Administration against whom enquiry was conducted for emergency excesses by a Committee headed by Shri H. Kar, and what action Government propose to take on the report by Shri H. Kar;